

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALIAHABAD BENCH  
ALIAHABAD

Original Application No. 985 of 1999

Allahabad this the 27th day of November, 2001

Hon'ble Mr.C.S. Chadha, Member (A)

Smt. Prem Dulari, widow of Late Jagdish Singh,  
resident of village Baharia, Tehsil Dalmau,  
Post Gharwara, District Rai Bareilly.

Applicant

By Advocate Shri A.S. Dewakar

Versus

1. Union of India through the Chief Engineer,  
Army Head Quarter, New Delhi.
2. Garrison Engineer(East), Stanley Road, Allahabad.
3. Chief Engineer, Central Command, Lucknow.

Respondents

By Advocate Shri Satish Chaturvedi

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.C.S. Chadha, Member (A)

This case relates to the non-payment of insurance and leave encashment dues of late husband of the applicant. Counsel for the respondents states that the claim of the applicant is time barred. An ordinary applicant such as the wife of a driver is not suppose to know all the dues what she is eligible to receive and the question of limitation should not be construed in such a strict manner

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*B. Chatterjee*

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for the legitimate dues of a deceased Government servant. The respondents have stated themselves in the counter-affidavit that they are willing to consider the representation, but more than 2 years have elapsed since the representation has been filed and the person concerned died nearly 16 years ago. It is unfair for the department to hold back these dues. The respondents are directed to pay the leave encashment and the insurance dues of the applicant's husband within a period of 2 months from the date of this order. The O.A. stands disposed of accordingly. No order as to costs.

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Member (A)

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